

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 174/2009

This the 1st day of May, 2009

Hon'ble Mr. M. Kanthaiah, Member (J)

Smt. Usha, W/o Late Jangli, R/o Village Tapar, Purwa, Post Office Pratappur, Block Phool Behar, District Lakhimpur Kheri.

.....Applicant

By Advocate: Sri R.L. Vishwakarma

Versus

1. Union of India, through its Secretary, Ministry of Agriculture, Krishi Bhawan, New Delhi.
2. Director, Central Cattle Breeding Farm, Andesh Nagar, Lakhimpur Kheri.

.....Respondents

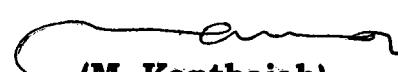
By Advocate: Sri Atul Dixit for Dr. N. Shukla.

ORDER

Heard both sides.

2. The applicant has filed this O.A. with prayer to issue directions to the respondents to appoint the applicant on compassionate grounds stating that his representation is still pending with the respondent-authorities.
3. The applicant has also filed M.P. for condonation of delay in filing the O.A. on the ground that her representations are still pending with the respondents and when there was no response, he filed the O.A. In the interest of justice, delay is condoned and M.P. is allowed on payment of Rs.100/- as costs.
4. In respect the claim of the applicant, he already made representation dated 29.7.2000 (Annexure-2) followed by reminder dated 14.9.2002, 16.7.2002 etc. to the respondents which are still pending. When the representations of the applicant are still pending with the respondent no.2, giving of any direction allowing the claim of the applicant are not at all sustainable and as such the O.A. is disposed of with direction to the respondent no. 2 to

consider and dispose of the pending representations of the applicant by passing a reasoned and speaking order in accordance with law within a period of two months from the date of supply of a copy of this order. The applicant is also directed to send a copy of representations alongwith a copy of this order to the respondent no.2. No costs.


(M. Kanthaiah)

Member-J

01.05.2009

Girish/-